

JAYASHREE

v

M. SRINIVASA MURTHY

AUGUST 14, 1995

[K. RAMASWAMY AND B.L. HANSARIA, JJ.]

*Family Law :*

*Transfer petition by wife seeking transfer of divorce petition—On Court's pursuance the couple settled their differences and wife agreed to join her husband within two years—Held, two years will be outer limit for sorting the problems—Meanwhile also couple can live together.*

**In the transfer petition filed before this Court by the wife seeking transfer of the divorce petition, pursuant the directions of this Court, the couple settled their differences and the wife agreed to join her husband within two years after sorting out her property problems in the other city.**

**Disposing of the transfer petition, this Court**

**HELD : The period of two years will be an outer limit for sorting out the problems. Meanwhile also the couple can live together, in particular, during the school vacations of the children. The Divorce Petition stands dismissed. [698-B]**

**CIVIL APPELLATE JURISDICTION : Transfer Petition (C) No. 270 of 1994.**

**Under Article 139A(1) of the Constitution of India/Under Section 25 Civil Procedure Code.**

**S.K. Kulkarni and Ms. Sangeeta Kumar for the Petitioners.**

**Ms. J.S. Wad and Ms. Usha Reddy for the Respondents.**

**The following Order of the Court was delivered :**

**We are happy to note that pursuant to the directions of this Court, petitioner-wife and the respondent-husband have settled their differences and agreed to live together. They have stated in a written memo filed in**

**A** this Court that they have sorted out their problems and agreed to live together at Hyderabad. It is also agreed that the wife would join her husband within two years from August 4, 1995, or as early as may be after sorting out her property problems at Bangalore.

**B** It is stated that appropriate direction may also be given by this Court. We say that the period of two years will be an outer limit for sorting the problems and for living at Hyderabad. In the meanwhile also, they can live together, in particular, during the school vacations of the children.

The Transfer Petition is accordingly disposed of. The Divorce Petition stands dismissed.

R.P.

Petition disposed of.